



**संचार विभाग**, केंद्रीय कार्यालय, शहीद भगत सिंह मार्ग, फोर्ट, मुंबई - 400 001

**Department of Communication**, Central Office, Shahid Bhagat Singh Marg, Fort, Mumbai - 400 001 फोन/Phone: 022 - 2266 0502

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## RBI imposes monetary penalty on The Government Employees Co-operative Bank Limited, Dharwad, Karnataka

The Reserve Bank of India (RBI) has, by an order dated July 17, 2025, imposed a monetary penalty of ₹1 lakh (Rupees One Lakh only) on The Government Employees Co-operative Bank Limited, Dharwad, Karnataka (the bank) for non-compliance with certain directions issued by <u>RBI on 'Know Your Customer (KYC)'</u> and 'Comprehensive Cyber Security Framework for Primary (Urban) Cooperative Banks (UCBs)'. This penalty has been imposed in exercise of powers conferred on RBI under the provisions of Section 47A(1)(c) read with Sections 46(4)(i) and 56 of the Banking Regulation Act, 1949.

The statutory inspection of the bank was conducted by RBI with reference to its financial position as on March 31, 2024. Based on supervisory findings of noncompliance with RBI directions and related correspondence in that regard, a notice was issued to the bank advising it to show cause as to why penalty should not be imposed on it for its failure to comply with the said directions. After considering the bank's reply to the notice and oral submissions made during the personal hearing, RBI found, *inter alia*, that the following charges against the bank were sustained, warranting imposition of monetary penalty:

The bank had:

- i) failed to upload the KYC records of customers onto Central KYC Records Registry (CKYCR) within the prescribed timeline; and
- ii) not implemented certain cyber security control measures and requirements under the Cyber Security Framework prescribed by RBI.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers. Further, imposition of this monetary penalty is without prejudice to any other action that may be initiated by RBI against the bank.

> (Puneet Pancholy) Chief General Manager

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